

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 347 of 1995

Tuesday this the 7th day of March, 1995.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

A.P.Jannath,
Typewriting Instructor,
Government High School,
Kiltan. ... Applicant

(By Advocate Mr. C.S.Abdul Sammad)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.

2. The District Employment Officer,
District Employment Exchange,
Union Territory of Lakshadweep,
Kavaratti.

3. The Head Master,
Government High School,
Kiltan. Respondents

O R D E R

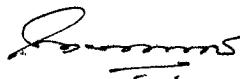
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that her appointment is liable to be treated as a regular appointment. She has moved first respondent for a like relief. She must await a decision on A6. We see no justification to entertain the application or to issue notice thereon. However, we hope that first respondent will pass final orders on A6 within one month from today.

2. Application is disposed of as aforesaid.

No costs.

Dated 7th day of March, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

6 Exhibit A6:- True copy of the Representation submitted by the applicant to the First respondent dated 20.11.'94.